

THE SECOND SCHEDULE

(See section 476)

FORM No. 37

ORDER REQUIRING PRODUCTION IN COURT OF PERSON IN PRISON FOR GIVING EVIDENCE

(See section 267)

To the Officer in charge of the Jail at

WHEREAS complaint has been made before this Court that _____ (*name of the accused*) of has committed the offence of _____ (*state offence concisely with time and place*) and it appears that _____ (*name of prisoner*) at present confined/detained in the above-mentioned prison, is likely to give material evidence for the prosecution/defence;

You are hereby required to produce the said _____ under safe and sure conduct before this Court at _____ on the _____ day of _____, 19____, by _____ A.M. there to give evidence in the matter now pending before this Court, and after this Court has dispensed with his further attendance, cause him to be conveyed under safe and sure conduct back to the said prison;

And you are further required to inform the said _____ of the contents of this order and deliver to him the attached copy thereof.

Dated, this _____ day of _____, 19____.

(Seal of the Court)

(Signature)

Countersigned.

(Seal)

(Signature)
